

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 276/TT/2019

- Subject** : Approval of transmission tariff for Stage-I assets for ISTS transmission of electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 17.12.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Essar Power Transmission Co. Ltd. (EPTCL)
- Respondents** : Essar Power M. P. Ltd. and 5 others
- Parties present** : Ms. Shruti Verma, EPTCL

Record of Proceedings

Learned counsel for the petitioner, EPTCL, submitted that the instant petition is filed for truing up of the tariff of the 2014-19 period of Stage-I assets of the petitioner. He submitted that the instant petition has been filed in compliance of the Commission's directions in order dated 17.6.2016 in Petition No.75/TT/2015.

2. The Commission directed the petitioner to clarify whether 2 Nos. of 400 kV bays at Mahan are part of Mahan generating station and why the petitioner has claimed the tariff for the said bays at Mahan in the instant petition. The Commission directed the petitioner to clarify whether there is any agreement signed between the petitioner and EPMPPL and submit a copy of the same, if any. The Commission directed the petitioner to submit the details of approval of 2 Nos. of bays at Mahan, their COD, capital cost approved, the date of takeover by the petitioner alongwith the details of the gross block as on the date of takeover and accumulated depreciation duly certified by Auditor. The Petitioner was also directed to clarify whether the COD and tariff for the 2 bays of EPMPPL at Mahan was approved earlier and submit the same, if it was approved.
3. The Commission further directed the petitioner to submit the above information alongwith the following information on affidavit by 17.1.2020 with an advance copy to the respondents:-



- (a) Element-wise (transmission line and sub-station) details of initial spares capitalized and its discharge, if any.
- (b) Detailed breakup of Form-5, clearly indicating the amount as per original estimation, RCE and actual capital cost, liability and variations.
- (c) Whether the tariff for the "400 kV line bays (GIS) at Gandhar" (built and operated by NTPC Ltd.) is claimed in the instant petition.
- (d) Form 4-A, clearly indicating the flow of liability up to the period 31.3.2019.
- (e) Single line diagram for the assets covered in the instant petition.
- (g) The present status of commissioning of the assets covered in the transmission license.
- (h) The details of tariff granted in various petitions.
- (i) The Auditor certificate for the assets covered in the instant petition.

4. The Commission directed the respondents to file the reply by 27.1.2020 and the petitioner to file rejoinder by 11.2.2020. The Commission directed the parties to comply with the directions within the specified timeline and observed that no extension of time shall be granted.

5. The petition shall be listed for hearing in due course of time for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

